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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1182 of 2005

Allahabad this the 07<sup>th</sup> day of November, 2005

Hon'ble Mr. S.C. Chaube, Member (A)

1. Fateh Singh Chauhan S/o Sri Suraj Singh Chauhan
2. Jai Narayan S/o Sri Brij Lal.
3. M.H. Ansari S/o Sri M.A. Ansari.
4. P.K. Bhatnagar S/o Late G.S. Bhatnagar.
5. L.P. Srivastava S/o Mr. K.P. Srivastava.
6. B.M. Badera S/o Late D.R. Badera.
7. Nand Prakash S/o Late Gulab Chand Ahuja.
8. R.S. Negi S/o Late D.S. Negi.
9. Kanhaiya Lal S/o Late Nehal Singh.
10. Smt. Anita Oberai W/o Late Nirmal Oberai.
11. Smt. Nirmala Devi W/o Late Rama Shanker.
12. Smt. Ram Dulari W/o Late Jagdish Singh.
13. Smt. Sulochana W/o Late Amar Singh Rawat.

All their addresses of Office of Principal  
Controller of Defence Accounts (Air Force),  
Dehradoon.

**Applicants**

By Advocate Shri Islam Ahmad

Versus

1. The Union of India through the Secretary,  
Ministry of Defence, Govt. of India, New Delhi.
2. The Controller General of Defence Accounts,  
West Block-V, R.K. Puram, New Delhi.

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3. Principal Controller of Defence Accounts, (Air Force), Dehradoon.

**Respondents**

**O R D E R**

**By Hon'ble Mr.S.C. Chaube, Member (A)**

Through this O.A. the applicants 13 in number, posted in the Office of Principal Controller of Defence Accounts, Air Force, Dehradun have sought direction to the respondents to refund the Leave Travel Concession claims with compound interest for the journeys undertaken by them between 14.03.1998 to 07.04.1998. Earlier respondent no.3 i.e. Principal Controller of Defence Accounts, Air Force, Dehradun refused the Leave Travel Concession claims preferred by the applicants due to change in policy of Leave Travel Concession as per Office Memorandum dated 09.02.1998 that Leave Travel Concession will be given only for Rail journeys. According to the applicants, the Office Memorandum dated 09.02.1998 allowing the Leave Travel Concession only by Rail journeys, was circulated in sub offices on 07.04.1998. The applicants have also cited the Judgment of Central Administrative Tribunal, Allahabad in O.A. No.1644 of 2001.

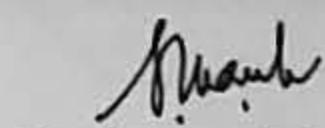
2. Learned counsel for the applicant stated that he will be satisfied if the direction is issued to respondent no.2 i.e. Controller General of Defence Accounts, West Block-V, R.K. Puram, New Delhi to consider and dispose of the representation of the applicants within specified time frame by this Tribunal. Accordingly, respondent no.2 i.e. Controller General of Defence Accounts, West Block-V, R.K. Puram, New Delhi is directed to consider and decide the representation of the applicants as per rules within a period of 3 months from the date of receipt of representation alongwith a copy of this order, and to pass a detailed and speaking order

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under intimation to the applicant in the light of Judgment of Central Administrative Tribunal, Allahabad Bench in O.A.No.1644 of 2001 if the facts of the present case of the applicants are identical. Liberty is also granted to the applicants to file a fresh representation, if so advised.

4. With the aforesaid observations, the O.A. stands disposed of at the admission stage with no order as to cost.

  
Member (A)

/M.M./